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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 113/7/NCLT/AHM/2017**

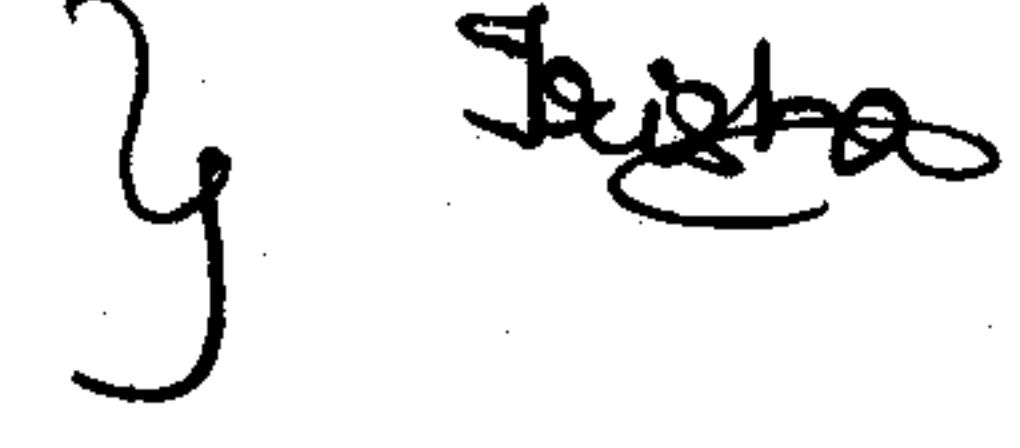
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2017**

Name of the Company: **J M Financial Assest Reconstruction Co. Ltd**  
V/s.  
**Sandhya Prakash Ltd.**

Section of the Companies Act: **Section 7 of the Insolvency and Bankruptcy  
Code**

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Sandeep Singh Trisha Baxi	Advocate Advocate	Petitioner "	
2.				

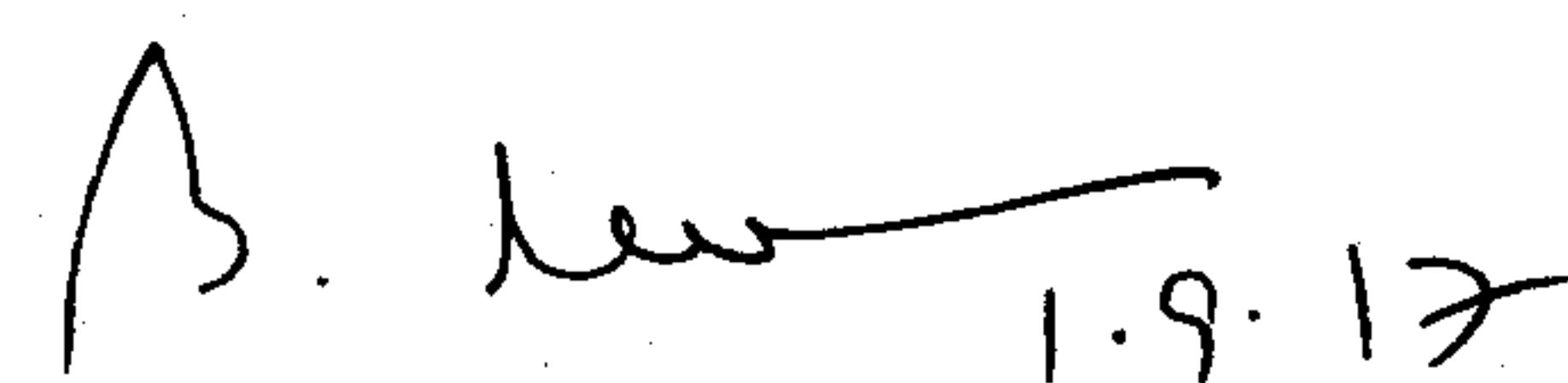
**ORDER**

Learned Advocate Mr. Sandeep Singh with Learned Advocate Ms. Trisha Baxi present for Applicant/ Financial Creditor. None present for Respondent.

Applicant filed Proof of service of notice on Respondent filed.

Applicant not filed copies of bankers books in accordance with Bankers Books Evidence Act.

List the matter on 05.09.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 1st day of September, 2017.